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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA.No.983/93 in OA.1194/91

Date of order: 28/7/94

Between

K. Satyanarayana

.. Petitioner/applicant

and

1. The Union of India, rep. by
The Secretary, Min. of Defence
New Delhi

2. Engineer-in-chief
E-in-C's Branch
AHQ, DHQ Post
Kashmeri House, New Delhi

3. Chief Engineer,
Southern Command, Pune

4. Chief Engineer(Navy)
91RSD Area, Visakhapatnam

5. CWE(P) Dry Dock,
Naval Base Post
Visakhapatnam 530014

6. Garrison Engineer(P), E/M
C/o CWE(P) DD Naval Base Post
Visakhapatnam 14

.. Respondents/respondents

Counsel for the petitioner : V. Venkateswara Rao, Advocate

Counsel for the respondents : N.R. Devaraj, SC for Central Govt

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMINISTRATION)

M.A.NO.983/93
in
OA 1194/91.

ORDERS

Dt: 28.7.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkataratnam, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents:

2. The applicant herein is the applicant No.161 in OA 1194/91. The said OA was disposed of by this Hyderabad Bench by the order dated 16.10.1992 directing the respondents for regularisation of the service of the applicant(s).
3. The case of the applicant herein is that though the services of the ^{new} applicants in the OA were regularised, his services were not regularised. In the reply affidavit filed on 22.4.1994, it is stated for the department that the case of the applicant was rejected. But, in the additional reply that was filed, it is stated that on further verification, it was noticed that he served for the periods referred to in the additional reply dated 15.7.1994.

4. In the result, the MA is disposed of as follows:-

The applicant can approach R-6 in the OA in the matter. If he is not going to be given the order

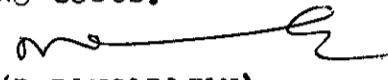
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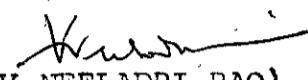
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.. 3 ..

regularising his services by the end of August, 1994,
he is free to move this Tribunal again by way of a MA.

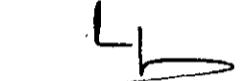
No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

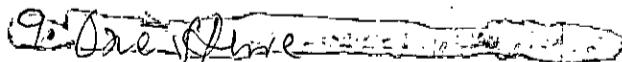
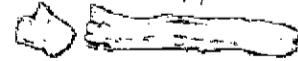
DATED: 28th July, 1994.
Open court dictation.

vsn


Dy. Registrar (Jud) T 94

Copy to:-

1. The Secretary, Ministry of Defence, Union of India, New Delhi.
2. Engineer-in-Chief E-in-C's Branch AHQ, DHQ Post, Kashmeri House, New Delhi.
3. Chief Engineer(Navy 9 IRSD Area, Visakhapatnam.
4. Chief Engineer(Navy) Southern Command, Pune.
5. CWE(P) Dry Dock, Naval Base Post, Visakhapatnam 530 014.
6. Garrison Engineer(P), E/M, C/o CWE(P) DD Naval Base Post, Visakhapatnam-14.
7. One copy to Mr. V. Venkateswara Rao, Advocate, CAT, Hyderabad.
8. One copy to Mr. N. R. Devaraj, SC for Central Government, C. A. T. Hyderabad.

kku.

30/7/94

HA. NO 983/93

09-11-94/91

TEMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

28-9-

Dated: - 1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No. → 983/93

in

O.A.No. 1194/91

T.A.No. →

(A.P. →)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

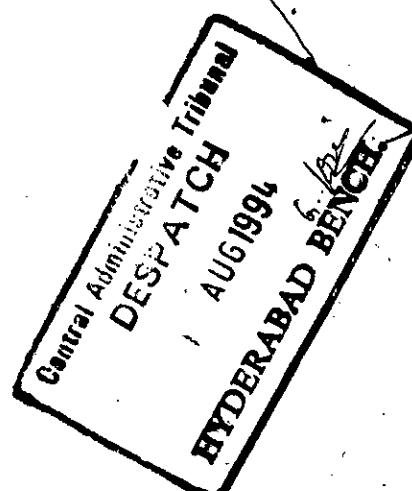
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



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DR. D. S. J.